

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2648
TO BE ANSWERED ON 12.03.2018**

PROBLEMS OF LABOURERS

†2648. SHRI UDAY PRATAP SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received complaints regarding various problems being faced by the labourers/ workers in the country;**
- (b) if so, the details thereof, State/UTwise;**
- (c) the steps taken by the Government to mitigate the said problems along with the details of the schemes being implemented for the welfare/betterment of the labourers in the country including Madhya Pradesh;**
- (d) whether the Government is working on any portal, mobile app or any scheme to deal with such problems;**
- (e) if so, the details thereof; and**
- (f) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): A well-established Central Industrial Relations Machinery (CIRM) is in place to enforce various labour laws in the Central Sphere. The country-wide network of Deputy Chief Labour Commissioners and Regional Labour Commissioners under the control of Chief Labour Commissioner (Central) is mandated to settle the complaints/claims in regard to grievances/complaints arising out of the enforcement of various labour laws in the Central Sphere. Details regarding inspections conducted by CIRM in this regard during the last three years and the outcome thereof are given at Annexure I. The States have a similar enforcement mechanism to ensure implementation of the provisions of the labour laws. The details of complaints received in the State sphere is not Centrally maintained. Also, the Unorganised Workers' Social Security Act, 2008 provide for life and disability cover, health and maternity benefits, old age protection to the unorganised workers. Various Ministries/Departments of the Central Government are implementing such social security schemes like Indira Gandhi National Old Age Pension Scheme (Ministry of Rural Development); National Family Benefit Scheme (Ministry of

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Rural Development); health and maternity benefit schemes (Ministry of Health and Family Welfare). The Central Government has recently converged the social security scheme of Aam Aadmi Bima Yojana (AABY) with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers depending upon their eligibility. These converged schemes give coverage of Rs.2 lakhs on death at premium of Rs.330/- per annum and coverage of Rs.2 lakhs on accidental death at premium of Rs.12 per annum, besides disability benefits as per the scheme. The annual premium is shared on 50:50 basis by the Central Government and the State Governments. These schemes are implemented and monitored by Life Insurance Corporation of India and the concerned State Governments.

(d) to (f): The Unified Shram Suvidha Portal is in place to facilitate reporting of Inspections, and submission of Returns. The Unified Shram Suvidha is a single point of contact between employer, employee and enforcement agencies bringing in transparency in their day-to-day interactions. For integration of data among various enforcement agencies, each inspectable unit under any Labour Law has been assigned one Labour Identification Number (LIN).

Details of Inspections Conducted during the last three years:**The Contract Labour (Regulation & Abolition) Act, 1970**

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec, 2017)
1	No. of Inspections Conducted	10593	8843	6702
2	No. of Irregularities detected	117936	89296	79333
3	No. Irregularities Rectified	73741	68808	43218
4	No. of Prosecutions Launched	3411	3168	2153
5	No. of Convictions	2009	2266	1900

BOCW (RE & CS) Act, 1996

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec, 2017)
1	No. of Inspections Conducted	2086	1372	1194
2	No. of Irregularities detected	21870	15689	14192
3	No. Irregularities Rectified	15695	16360	5476
4	No. of Prosecutions Launched	309	265	217
5	No. of Convictions	193	297	189

Equal Remuneration Act, 1976

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec,2017)
1	No. of Inspections Conducted	2340	4117	3151
2	No. of Irregularities detected	1846	5253	2611
3	No. Irregularities Rectified	1502	2607	1554
4	No. of Prosecutions Launched	178	301	202
5	No. of Convictions	472	317	325

ISMW (RE&ES) Act, 1979

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec, 2017)
1	No. of Inspections Conducted	173	122	182
2	No. of Irregularities detected	2744	2214	2676
3	No. Irregularities Rectified	2240	1848	1239
4	No. of Prosecutions Launched	61	52	24
5	No. of Convictions	44	59	28

Payment of Wages (Mines)

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec, 2017)
1	No. of Inspections Conducted	1353	1872	1540
2	No. of Irregularities detected	12441	17774	12694
3	No. Irregularities Rectified	13734	14633	7318
4	No. of Prosecutions Launched	216	515	255
5	No. of Convictions	258	255	549

Payment of Wages (Rly)

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec, 2017)
1	No. of Inspections Conducted	153	338	654
2	No. of Irregularities detected	1439	2117	4433
3	No. Irregularities Rectified	1939	2296	1142
4	No. of Prosecutions Launched	0	31	5
5	No. of Convictions	3	2	2

Payment of Wages (Major Ports)

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec, 2017)
1	No. of Inspections Conducted	0	1	27
2	No. of Irregularities detected	0	10	308
3	No. Irregularities Rectified	542	0	30
4	No. of Prosecutions Launched	0	0	5
5	No. of Convictions	0	0	0

Payment of Wages (A.T.S)

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec,2017)
1	No. of Inspections Conducted	122	211	253
2	No. of Irregularities detected	1489	4076	2130
3	No. Irregularities Rectified	621	3572	1877
4	No. of Prosecutions Launched	10	20	72
5	No. of Convictions	20	10	16

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S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec,2017)
1	No. of Inspections Conducted	129	353	448
2	No. of Irregularities detected	840	2427	2158
3	No. Irregularities Rectified	4303	2125	1335
4	No. of Prosecutions Launched	0	0	0
5	No. of Convictions	0	0	0

Minimum Wages Act, 1948

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec, 2017)
1	No. of Inspections Conducted	9803	9151	7380
2	No. of Irregularities detected	75938	61689	62304
3	No. Irregularities Rectified	46467	53255	28884
4	No. of Prosecutions Launched	1549	2321	1130
5	No. of Convictions	1476	1951	1721

Payment of Bonus Act, 1965

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec, 2017)
1	No. of Inspections Conducted	705	2547	1873
2	No. of Irregularities detected	1202	4134	2537
3	No. Irregularities Rectified	982	1297	1504
4	No. of Prosecutions Launched	16	15	62
5	No. of Convictions	17	4	8

Payment of Gratuity Act, 1972

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec,2017)
1	No. of Inspections Conducted	1497	4875	2587
2	No. of Irregularities detected	3732	15963	8902
3	No. Irregularities Rectified	8420	5152	5969
4	No. of Prosecutions Launched	1	3	5
5	No. of Convictions	0	1	0

Child and Adolescent Labour (P&R) Act, 1986

S.No.	Particulars	2015-16	2016-17	2017-18 (upto Dec, 2017)
1	No. of Inspections Conducted	816	2265	2941
2	No. of Irregularities detected	319	610	1757
3	No. Irregularities Rectified	125	10	785
4	No. of Prosecutions Launched	0	0	0
5	No. of Convictions	1	0	0
